

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 219
209/252/ND/2020

IN THE MATTER OF:

M/s. Teetu Trading Corporation Pvt. Ltd.

...APPELLANT

Vs.

ROC

...RESPONDENT

Section

Under Section 252

**Order delivered on 21.01.2021
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Appellant

:

For the ROC

:Ms. Mitika, AROC

For the Income Tax Department

**:Mr. Pratyaksh Gupta and Mr.
Abhishek Maratha, Advocates.**

ORDER

Ld. Counsel for the appellant is not present at the time of virtual hearing of the matter. AROC and counsel for the Income Tax Department are present and have sought soft copy of the petition/application. Ld. Counsel for the appellant is directed to serve soft copy to the AROC as well as Jr. St. Counsel for the Income Tax Department within next 5 days. Two weeks' time has been granted for filing reply. Post the matter to **15th March, 2021.**

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**

(Annu)